

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

Original Application No. 1295 of 2024
(IA NO 121/2025)

In the matter of:

Munish Kumar

Applicant

V/S

State of Punjab & Ors.

Respondent

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Date: 01-07-2026

Place: Ludhiana



Er. Amritpal Singh Chahal,
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

On behalf of Respondent no. 5

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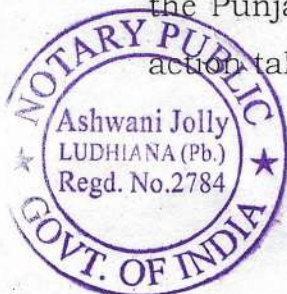
Respondent

Additional report by way of affidavit of Er. Amritpal Singh Chahal, Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana on behalf of Punjab Pollution Control Board i.e. respondent no.5 in compliance to order dated 29.04.2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

1. That the above-mentioned case is pending for adjudication before this Hon'ble Tribunal.
2. That considering the report dated 24.04.2024 filed on behalf of Punjab Pollution Control Board in compliance to order dated 11.03.2026, this Hon'ble Tribunal has passed further order dated 29.04.2026 directing the Punjab Pollution Control Board to file additional report regarding action taken on the show cause notices dated 21.04.2026.



3. That in compliance to order dated 29.04.2026, it is submitted that the Board has issued show cause notices to Super Tractor Private Limited in respect of Unit no. II, III and IV. The industry has submitted written reply to the show cause notices issued by the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 in respect of Unit no. II, III and IV. Considering the reply given by the industry to the show cause notices, the comments of the Board are summarized below.

A. Comments in respect of location-II

- i) The industry has planted three varieties of trees.
- ii) The industry has not installed tubewell in location no. II but has been consumed fresh water from Location no. III.
- iii) The industry has now installed water meter on the source of fresh water consumption.
- iv) The industry has submitted site suitability certificate from Department of Town & Country Planning vide letter no. 2872/DTP(L)/-M2A dated 04.12.2023 stating that the site is located in mix land use along road front zone and partial in residential zone as per Master Plan Ludhiana (2007-31).
- v) The Green category industry are allowed to operate in mix land use along road front zone.

B. Comments in respect of location no. III

- i) The industry has planted three varieties of trees.
- ii) The industry has now installed water meter on the source of fresh water consumption.
- iii) The industry has consumed fresh water @ 2 KLD which is less than 300 KL/Month as per minimum requirement for NOC from Punjab Water Resources Development Authority (PWRDA).



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- iv) The industry has submitted site suitability certificate from Department of Town & Country Planning vide letter no. 2861/DTP(L)/-M2A dated 29.11.2023 stating that the site is located in mix land use along road front zone.
- v) The Green category industry are allowed to operate in mix land use along road front zone as per Master Plan Ludhiana (2007-31).
- vi) The industry has applied for authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, which was granted to the industry upto 10.09.2026.

C. Comments in respect of location-IV

- i) The industry has planted three varieties of trees.
- ii) The industry has now installed water meter on the source of fresh water consumption.
- iii) The industry has consumed fresh water @ 1.5 KLD which is less than 300 KL/Month as per minimum requirement for NOC from Punjab Water Resources Development Authority (PWRDA).
- iv) The industry has submitted site suitability certificate from Department of Town & Country Planning vide letter no. 2860/DTP(L)/-M2A dated 29.11.2023 stating that the site is located in residential zone as per Master Plan Ludhiana (2007-31).
- v) It is pertinent to mention here that existing industry operating in residential zone (within and outside MC) of Master plan of Ludhiana shall continue to operate in residential zone (within and outside MC) for further three years i.e. upto 10.09.2026 as per the Govt. notification no. 08/05/2023-441/2208 dated

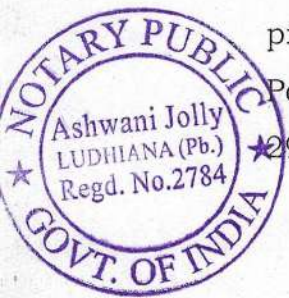


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06.10.2023. The site of the industry is now suitable for operating upto 10.09.2026.

4. That the industry has complied with all the observations made by the Board in the show cause notice dated 21.04.2026. The unit no. II is partly falling in mixed land use zone and partly in residential zone. Unit no. III falls in mixed land use zone whereas unit no. IV falls in residential zone. As per the provisions of the Master Plan, the industrial units are allowed to operate in mixed land use zone. The industries falling in the residential zone however have been allowed to operate upto 10.09.2026 by the Government of Punjab, Department of Housing and Urban Development vide notification no. 08/05/2023-441/2208 dated 06.10.2023.
5. That the industry has started maintaining the record of fresh water consumption. The actual water consumption can only be assessed after the industry has compiled and maintained consumption records for a period of 2-3 months.
6. That in view of the above stated facts and compliance made by the industry, further action is not required to be taken.
7. That the deponent may kindly be allowed to place on record the present additional report by way of affidavit on behalf of Punjab Pollution Control Board respondent no.5 in compliance to order dated

29.04.2026



Date: 01-07-2026

Place: Ludhiana

Deponent

Er. Anritpal Singh Chahal,
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

On behalf of Respondent no. 5

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Verification:

Verified that the contents of para no. 1 to 7 of the above additional report are true and correct to my knowledge as derived from the official record. No part of the above additional report is false and nothing material has been kept concealed therein.

Date: 01-07-2026

Place: Ludhiana

Deponent


Er. Amritpal Singh Chahal,
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office-4, Ludhiana

On behalf of Respondent no. 5



certified that the affidavit/S.P.A./GPA has been readover & explained to the deponents executant who seemed Correctly to understand the same at the time making there

Attested As Identified


 Notary Public, LDH.

1 JUL 2026

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